

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)**

EXECUTION APPLICATION NO. 20 OF 2023 (WZ)

IN THE MATTER OF:

**CHANDAN SURYAKANT
KHORJUVEKAR**

... APPLICANT

VERSUS

GOA COASTAL ZONE

MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

PAPER BOOK

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**ABHAY ANIL ANTURKAR
ADVOCATE FOR RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

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**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, Johnson Bedy Fernandes, adult, being the Member Secretary of the Respondent No. 1 Goa Coastal Zone Management Authority [hereinafter, "GCZMA"], having my office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 1 GCZMA in the captioned original Applicant. I have examined the documents pertaining to the captioned Application as available in my office and am filing the present Affidavit on the basis of the said documents.
2. I say that nothing in the present Affidavit may be deemed to be any admission of any content of the captioned Application, unless the same is categorically admitted herein. I further

submit that nothing in the captioned Application may be deemed to have been admitted for want of specific denials.

3. The Applicant has filed the captioned Application seeking execution of the judgement and final order dated 26.07.2023 passed by this Hon'ble Tribunal in the Applicant's Original Application No. 70 of 2022 (WZ). By the said judgement, this Hon'ble Tribunal had issued the following directions:

- (A) GCZMA must conclude hearings and take decisions in the proceedings against Respondent Nos. 5 to 8 expeditiously, and preferably within a period of one month;
- (B) The Coastal Zone Management Plans [hereinafter, "CZMP"] prepared by the GCZMA may be used for finalization of the draft 'Sea Turtle Nesting and Habitat Management Plan' [hereinafter, "*Sea Turtle Plan*"], to be prepared by the Centre for Environmental Education, Goa within a period of one month;
- (C) GCZMA may, at its discretion, decide whether to upload 1:4000 scale CZMP maps on its website; and
- (D) GCZMA must create a dedicated website whereon it should post its agendas, minutes, other decisions, and all the consents/approvals granted with respect to shacks/huts/tents/cottages within a period of one month with prospective effect.

Direction to conclude hearings against Respondent Nos.

5 to 8

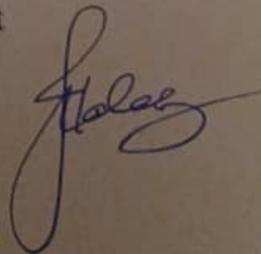
4. The answering Respondent concluded proceedings in respect of Respondent Nos. 5 and 6 (Mr. Pankaj Chopra and Mrs. Goldy Chopra) and Respondent No. 7 (Mr. Satyam Thakral) during its 364th Meeting dated 23.10.2023 by taking final decisions in respect of their respective structures.

A true copy of the Minutes of GCZMA's 364th Meeting dated 23.10.2023 is annexed and is marked as ANNEXURE – 1.

5. Respondent No. 8 (Mr. Rajendra Kamra) and the Applicant were not present during the aforesaid Meeting dated 23.10.2023. Hence, the answering Respondent issued notice to the parties to remain present for pronouncement of its order on 16.11.2023. Thereafter, during its 368th Meeting dated 16.11.2023, the answering Respondent noted that its order was not ready and, thus, posted the proceedings on 30.11.2023. The answering Respondent concluded proceedings against Respondent No. 8 during its 357th Meeting dated 30.11.2023, and decided to communicate its order to the parties.

A true copy of the Minutes of GCZMA's 357th Meeting dated 30.11.2023 is annexed and is marked as ANNEXURE – 2.

6. In view of the aforesaid, it is submitted that the answering Respondent has concluded proceedings against Respondent



Nos. 5 to 8 in compliance with the directions of this Hon'ble Tribunal.

Direction to decide whether to upload 1:4000 scale
CZMP maps on GCZMA's website

7. While deciding the aforesaid issue pertaining to whether the answering Respondent is required to prepare and upload 1:4000 scale CZMP maps on its website, this Hon'ble tribunal had directed as under in its judgement dated 26.07.2023:

“The Notification does not state who will approve CZMPs prepared in the scale 1:4000 to be used by local agencies. In absence of clear directions from MoEF&CC, we leave it to the discretion of GCZMA whether to upload 1:4000 scale CZMP maps on the website. We decide this issue accordingly.”

8. With respect to the aforesaid directions of this Hon'ble Tribunal, it is stated that the Department of Environment and Climate Change, Government of Goa had issued a letter dated 05.10.2023 to the National Centre for Sustainable Coastal Management [hereinafter, “NCSCM”]. The said letter stated that overlapping and voids at boundaries at villages cannot be ruled out and, therefore, discrepancies may be recorded on the CZMP maps in the 1:4000 scale. Hence, the NCSCM was requested to update the CZMP maps.

A true copy of the Letter dated 05.10.2023 is annexed and is marked as ANNEXURE – 3.

9. The NCSCM respondent responded to the aforesaid letter by its letter dated 27.10.2023. The NCSCM stated, *inter alia*, that no changes can be made to the LTL/HTL, ESA and CRZ without the approval of the Ministry of Environment, Forest and Climate Change [hereinafter, "*MoEF&CC*"].

A true copy of the Letter dated 27.10.2023 is annexed and is marked as ANNEXURE – 4.

10. A perusal of the aforesaid letters indicates that there may be certain discrepancies in the CZMPs of 1:4000 scale prepared by the NCSCM. The MoEF & CC is the appropriate authority to decide on the implementation of the 1:4000 scale maps. Hence, the answering Respondent is in the process of approaching the MoEF & CC requesting them to prevail upon the NCSCM to correct the discrepancies/errors as the plans/maps shared by them are not matching with the notified survey plans of the State of Goa and this discrepancy came to known only when they had shared the maps/plans in the scale of 1:4000. Moreover, this Hon'ble Tribunal has left the decision to upload 1:4000 scale maps to the answering Respondent's discretion. The answering Respondent is actively considering the same in view of this Hon'ble Tribunal's directions and undertakes to take an appropriate decision once MoEF & CC decides upon our request for correction of discrepancies.

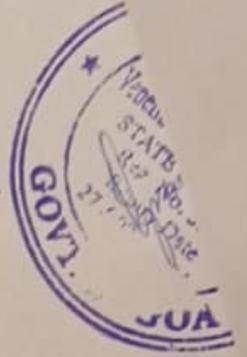
Direction to use CZMPs for finalizing Sea Turtle Plan

11. While issuing the aforesaid directions, this Hon'ble Tribunal had observed as under in its judgement dated 26.07.2023:

"The copy of the minutes of the 39th meeting of the National Coastal Zone Management Authority dated 01.09.2022 has been provided during the argument by the learned counsel for the Applicant. It is evident from it that the CZMP map on scale of 1:25000 and 1:4000 scale has already been prepared. Therefore, it would be appropriate that these CZMPs prepared by GCZMA may be used for finalisation of the draft 'Sea Turtle Nesting and Habitat Management Plan', to be prepared by the Centre for Environmental Education Goa within a period of one month. We are of the view that the effort which has been put in, in preparing these maps should be utilized to the full. Issue No. II is decided accordingly."

[Emphasis supplied]

12. A bare perusal of the aforesaid direction indicates that this Hon'ble Tribunal has directed the Centre for Environmental Education, Goa to use the CZMPs prepared by the answering Respondent for finalizing the Turtle Nesting Plan. Hence, the Centre for Environmental Education is responsible for complying with the aforesaid directions. Nevertheless, as stated above, the answering Respondent would be in a position to take a call only after the discrepancies are put to

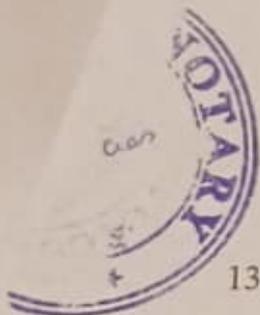
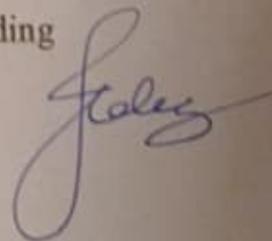


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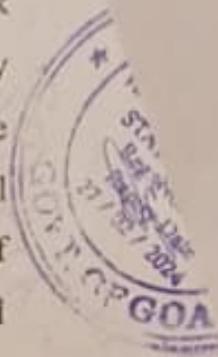
knaught and thereafter upon seeking the nod from the MoEF & CC in relation to use of maps/plans in the scale of 1 : 4000. Thus, the answering Respondent will be in a position to comply with the aforesaid directions of this Hon'ble Tribunal after the correction of discrepancies and approval of MoEF & CC to use the same in 1 : 4000 scale.

Direction to upload all consents/approvals on a dedicated website:

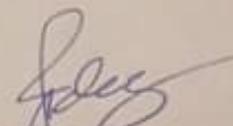
13. The answering Respondent currently maintains a dedicated website (<https://www.czma.goa.gov.in>) which contains records of all meetings conducted by the answering Respondent. It also contains CZMP maps and other relevant documents pertaining to the GCZMA's functioning. The answering Respondent is actively considering creating a dedicated online portal for accepting and processing approvals and permissions pertaining to subject matters over which it has jurisdiction under the applicable laws. The said portal will also contain copies of all orders, approvals and consents issued by the answering Respondent. Creation of such a portal is an exhaustive and comprehensive process involving consultation with concerned stake holders and approvals from appropriate authorities including the Government of Goa.
14. The Department of Environment and Climate Change is currently contemplating the creation of an online portal to process applications for sound licenses. The same is pending



approval of the Government of Goa. The said Department has submitted a proposal dated 30.06.2023 in this regard. The answering Respondent is also contemplating the creation of a separate software programme which upon development would give an API (application programming interface) link to the existing website of the answering Respondent by way of which the direction given by this Court would be substantially fulfilled or met with. A true copy of the proposal dated 30.06.2023 submitted by the Department of Environment and Climate Change is annexed and is marked as ANNEXURE – 5.



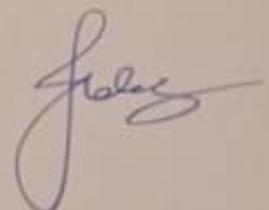
15. It is submitted that the answering Respondent has substantially complied with the aforesaid directions of this Hon'ble Tribunal. The answering Respondent undertakes to comply with the remaining directions of this Hon'ble Tribunal in letter and in spirit. Hence, in view of the aforesaid, it is submitted that the captioned matter may kindly be disposed off.


DEPONENT

++VERIFICATION

MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

I, the abovenamed Deponent, do hereby state on solemn oath and affirmation that the facts stated hereinabove in this Counter Affidavit are true and correct to the best of knowledge, information and belief, and nothing has been concealed.



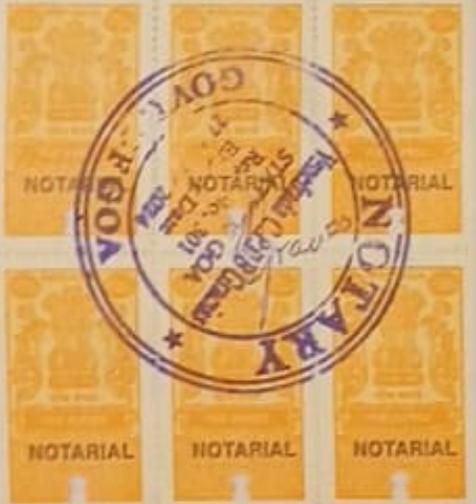
Verified at Panaji on this 10th day of January, 2024.

IDENTIFIED BY:

[Signature]
DEPONENT 10/01/24



MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA



Executed before me
At Panjim Tiswadi - Goa
Reg. No. 12/01/2024
Dated: 10/01/2024

Venefrada C.P.P.B Gracias
Advocate & Notary State

MINUTES OF THE 364th MEETING OF THE GOA COASTAL ZONE MANAGEMENT AUTHORITY (GCZMA) TO BE HELD ON 23/10/2023 at 03.30 PM. IN THE CONFERENCE HALL, FOURTH FLOOR, DEMPO TOWER, PATTO-PANAJI-GOA.

The 364th Meeting of the Goa Coastal Zone Management Authority (GCZMA) was held under the Chairmanship of the Secretary (Environment) on 23/10/2023 (Monday) at 03.00 p.m. in the Conference hall, Fourth floor, Dempo Tower, Patto, Panaji - Goa.

The following members were present for the meeting on 23/10/2023:

1. Secretary, Environment & Climate Change/Chairman (GCZMA)
2. Representative on behalf of Director, Department of Tourism, Panaji, Goa
3. Representative on behalf of Director, Directorate of Fisheries, Panaji, Goa
4. Representative on behalf of Principa; Conservation Forest, Department of Forest, Panaji Goa.
5. Mrs. Radha Rao, Expert Member (GCZMA)
6. Shri Ganesh B. Velip, Expert Member (GCZMA)
7. Director, Environment & Climate Change/Member Secretary (GCZMA)

At the outset, the Chairman (GCZMA) welcomed the Members of GCZMA present for the meeting thereafter the following agenda items were taken up for discussion and decision.

Item No.1.1

Case No.1.1

To decide on Complaint letter dated 04/12/2019 from Mr.Prem Pun with regard to use of Khazan land for development/commercial activity in survey no.23/1, village Nerul, Bardez, Goa by Mrs.Pratibha L Kudchadkar. (NGT matter)

Background: The office of GCZMA was in receipt of a complaint letter dated 04/12/2019 from Mr. Prem Pun with regard to use of Khazan land for development/commercial activity in survey no.23/1, village Nerul, Bardez, Goa by Mrs. Pratibha L Kudchadkar. The said complaint was forwarded to District level Committee North Goa vide letter dated 24/02/2020 for inquiry and report. An Original Application bearing no.86/2020 was file before the Hon'ble National Green Tribunal interalia being aggrieved by violation CRZ Regulation by raising construction at Survey No. 23/1 of Village Nerul, Goa, admeasuring 35125 sq. mts. As per applicant Respondent violator is operating a night club and bar by the name of LPK (Love Passion

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The Authority decided to issue notice to the Legal Heirs by affixing the notice on a conspicuous part of the Hotel and after 10 days of affixation if the Legal Heirs of the Respondent fails to remain present for the Personal Hearing the Authority decided to issue directions to the Deputy Collector Mapusa to seal the Commercial establishment without any further notice. The Authority also directed Advocate Mandar Naik to intimate the Legal heirs of the deceased Respondent. The matter is posted for appearance on 06/07/2023 at 3.30 p.m.

The said matter was deliberated in 348th Meeting held on 06/07/2023 Complainant present in person. The legal representative of the Respondent Mr Bhupender Singh along with his Advocate was present for the Hearing and stated that his other brother who is in Germany could not remain present for day's hearing. Mr Singh filed his brief synopsis in the matter. The authority after hearing both the parties decided to post the matter for Orders.

Proceeding Complainant absent Respondent absent

Decision. The Authority decided to adjourned the pronouncement of order as both the parties were absent for the hearing. Notice to be issued to the parties to remain present for pronouncement of Order on the 16/11/2023.

Case No 1.10

To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, Anjuna Bardez Goa against Pankaj Chopra (M/s Maargrit Beach Resort): with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna BardezGoa against M/s Lucky Real Tech Pvt Ltd through Lalit Arora, M/s Maargrit Beach Resort Goa Ashwem Beach through Pankaj Chopra and Sayam Thakral, with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

During 326th GCZMA meeting held on 27/10/2022. Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by Expert Member (GCZMA). Ld advocate present on behalf of Lucky Real Tech submitted that he has not done any violation, further he stated that he submitted before Hon'ble

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NGT that there is no violation and Hon'ble NGT has discharged the proceedings against him. None appeared for Maargrit Beach Resort and Satyam Thakral.

The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargrit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm.

The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued to the parties.

Upon the direction of the Hon'ble NGT in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn. Accordingly Show Cause notice was issued to Mr. Rajendra Kamra for erecting Metal fabricated structure having bitumen roofing with bison panel walls on Concrete Plinth.

The said matter was placed on 334th GCZMA meeting held on 09/03/2023 Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate AkshataGawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargrit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra.

The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm.

The said matter was deliberate during 336th GCZMA meeting held on 21/03/2023 Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargrit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar.

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The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filling replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.

(2) **Pankaj Chopra (M/s Maargrit Beach Resort)**: Advocate Gauresh Malik appeared for the Complainant and Respondent sought time to file additional documents.

The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments.

During 04/05/2023 Advocate Gauresh Malik appeared for the Complainant and Respondent sought time to file additional documents.

The Authority after hearing both the parties decided to post the matter on 22/06/2023 at 3.00 pm for arguments.

The said matter was placed on 347th GCZMA meeting held on 22/06/2023. Advocate Gauresh Malik appeared for the Complainant and Respondent sought time to file additional documents. The Authority after hearing both the parties decided to post the matter on 27/07/2023 at 3.00 pm for final arguments. However due to ongoing monsoon assembly session the matter could not take place on 27/07/2023. The same is posted on 31/07/2023.

The said matter was placed on 351st GCZMA meeting held on 31/07/2023. Respondent was absent. Advocate S. Coutinho remained present for the Complainant and placed NGT Judgment dated 26/07/2023 before the Authority.

The Authority after hearing complainant and going through the direction given by NGT decided to post all the matter on 10/08/2023 at 3.00 pm for arguments.

The said matter was placed on 354th GCZMA meeting held on 16/07/2023. Advocate for the Complaint present. Advocate for the Respondent present.

The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.

However on 24/08/2023 matter could not take place. Further the matters are posted on 29/08/2023 at 3.00 pm.

The said matter was placed on 357th GCZMA meeting held on 29/08/2023. Advocate Mallik for the Complainant present. Advocate for complainant sought time to submit additional submissions. Advocate for the Respondent present.

The Authority after hearing both the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties.



The said matter was placed on 359th GCZMA meeting held on 07/09/2023 the proceedings to be read as under: Advocate for the Respondent present. Advocate for the Complainant present. The Authority after hearing the Complainant decided to post the matter to pass appropriate order.

Proceeding Complainant absent Respondent absent

Decision

The Authority perused the Replies filed by the parties, the documents produced on record, the site inspection report and have decided that

The Respondent **Mr Pankaj Chopra** on behalf of **Maargit Beach Resort** filed his reply to the SCN contending that he was not served in the case filed before NGT, this Authority has not served him the copies of the documents and the SCN however, the Authority granted him time and furnished all the required documents to the Respondent after which the Respondent filed his reply to the violations mentioned in the SCN.

Structures	Permissions
a) Cottage blocks – 24 b) Restaurant – 01 c) Reception block – 02 d) Wooden platform e) Concrete stormwater drain f) Swimming Pool g) Laterite masonry Compound Wall h) Structure next to the reception having two molded polyethylene water tanks.	The project has approval of the GCZMA. However, structures d) to h) are unauthorised and recommended for demolition.

The Respondent stated that he had taken the permission from the GCMZA via ref no. GCZMA/N/Shack-Hut-Cott-Tent/20-21/14/313 dated 09/06/2021 for erection of temporary shack, cottages and reception in the property bearing Sy. No. 211/2-A of Mandrem Village, Pernem. In view of the permission obtained the violations noted in the SCN at a)Cottage blocks – 24, b)Restaurant– 01, c)Reception block – 01 stands discharged. However the other Reception block has to be demolished as the same is without approval.

The Respondent seeks regularization of the violation observed at “(d) Wooden platform” which clearly indicates that the Respondent does not have any permission. Based on his admission to regularise and as there is no provisions to regularise under the CRZ Notification 2011, the Authority directs the Respondent to demolish /remove the wooden platform. The Authority grants Respondent the liberty to approach the Authority and seek permission as per the notification.

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The Authority noted at “(e) Concrete storm water drain” that since the flow of the rain water drain has been channelised as per the natural flow and the same is required in order to avoid any floods in the village. The Authority decided to retain the same and approve of it in view of the damage control measure.

The Authority noted at “(f) Swimming Pool” the Respondent was silent and has not placed any documents on records besides the Permission issued by the Authority to substantiate the fact that the structures at (f) Swimming Pool, (g) Laterite masonry compound wall, (h) Structure next to the reception having two moulded polyethylene water tanks are erected with any permissions.

Moreover, the Respondent seeks regularization of the Compound wall, and with regards to the violation at (h), by this statement it is clear that he does not have any permission and the same is erected in violation of the CRZ Notification.

The Respondent being silent clearly proves that he has no documents to prove the legality for the violations noted at (f), (g) and (h) of the Show Cause Notice hence calls for demolition.

The Authority decided to discharge the SCN to the extent of (a) Cottages Blocks – 15, (b) Restaurant -1 and (c) Reception -1 . And demolish the violations noted at (c) Reception -1, (d) Wooden platform, (f) Swimming Pool, (g) Laterite masonry compound wall, (h) Structure next to the reception having two moulded polyethylene water tanks.

Case No 1.11

To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, AnjunaBardezGoa against Satyam Thakral, Ashwem Beach with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, AnjunaBardezGoa against M/s Lucky Real Tech Pvt Ltd through Lalit Arora, M/s Maargrit Beach Resort Goa Ashwem Beach through Pankaj Chopra and Sayam Thakral, with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

During 326th GCZMA meeting held on 27/10/2022. Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by

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Expert Member (GCZMA). Ld advocate present on behalf of Lucky Real Tech submitted that he has not done any violation, further he stated that he submitted before Hon'ble NGT that there is no violation and Hon'ble NGT has discharged the proceedings against him. None appeared for Maargrit Beach Resort and Satyam Thakral.

The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm.

The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued to the parties.

Upon the direction of the Hon'ble NGT in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn. Accordingly Show Cause notice was issued to Mr. Rajendra Kamra for erecting Metal fabricated structure having bitumen roofing with bison panel walls on Concrete Plinth.

The said matter was placed on 334th GCZMA meeting held on 09/03/2023 Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate AkshataGawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra.

The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm.

The said matter was deliberate during 336th GCZMA meeting held on 21/03/2023 Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargrit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar.

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The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filling replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.

Sayam Thakral: Advocate Gauresh Malik appeared for the Complainant. Advocate Nitin Sawant remained present for the Respondent. Advocate for the Respondent filed reply.

The Authority after hearing both the parties decided to post the matter on 13/04/2023 at 3.00 pm for arguments.

The said matter was deliberate during 340th GCZMA meeting held on 13/04/2023.

The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments.

Advocate Gauresh Malik appeared for the Complainant. Advocate Vidhya Dessai remained present for the Respondent. Advocate for the Respondent sought time for arguments.

The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments. The Personal Hearing on 04/05/2023 was rescheduled to 05/05/2023 in view of the CZMP Meeting.

The Decision of the hearing on 04-05/05/2023:

The Authority after hearing both the parties decided to post the matter on 04/05/2023 at 3.00 pm for arguments.

Advocate Gauresh Malik appeared for the Complainant. Advocate remained present for the Respondent. Advocate for the Respondent sought time for arguments.

The Authority after hearing both the parties decided to post the matter on 22/06/2023 at 3.00 pm for arguments.

Advocate Gauresh Malik appeared for the Complainant. Advocate remained present for the Respondent. Advocate for the Respondent sought time for arguments.

The Authority after hearing both the parties decided to post the matter on 20/07/2023 at 3.00 pm for final arguments.

During 350th GCZMA meeting held on 20/07/2023 Advocate Gauresh Malik appeared for the Complainant. Respondent was absent. The Authority decided post the matter on 10/08/2023 at 3.00 pm.

The said matter was placed on 354th GCZMA meeting held on 16/07/2023 Advocate for the Complaint present. Advocate for the Respondent present.

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The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.

However on 24/08/2023 matter could not take place. Further the matters are posted on 29/08/2023 at 3.00 pm.

The said matter was placed on 357th GCZMA meeting held on 29/08/2023. Advocate Mallik for the Complainant present. Advocate for complainant sought time to submit additional submissions. Advocate for the Respondent present.

The Authority after hearing both the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties.

The said matter was placed on 359th GCZMA meeting held on 07/09/2023 the proceedings to be read as under: Advocate for the Respondent present. Advocate for the Complainant present. The Authority after hearing the Complainant decided to post the matter to pass appropriate order.

DECISION

The Authority perused the Replies filed by the parties, the documents produced on record, the site inspection report and have decided that

Firstly, the SCN was issued to the Respondent Satyam Thakral with the noted violations mentioned in the SCN. It was brought to the notice of the Authority that Mr Satyam Thakral had sold the Property to Mr Rohit Kher, Mr Anil Sharma and Mr Arun Bhalla who received the Personal hearing Notice and remained present for the hearing, have accepted the Notice and chose to answer the SCN thereby placing their documents before the Authority and clarifying the Violation listed at sr No 3 of the Show Cause Notice GCZMA/N/ILLE-COMPL/22-23/75/1549 dated 18/10/2022.

The Respondent admitted that they are running a commercial establishment in the name "DALLAS BEACH RESORT" situated at Ashwem, Mandrem. The Respondent has also stated that he is running the business on the permission granted by the GCZMA bearing ref no GCZMA/N/Shack-Hut-Cott-Tent/20-21/07/305 dated 09/06/2021.

Structures	Permissions
a) Cottage Blocks – 15 b) Restaurant – 01 c) Swimming Pool d) RCC platform e) Structure on eastern side f) RCC underground water tank	The project has approval of the GCZMA. However, Structures c) to f) are unauthorised and recommended for demolition.

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The Authority during its site inspection had noticed that the Respondent Mr Satyam Thakral now Respondents Mr Rohit Kher, Mr Anil Sharma and Mr Arun Bhalla carried out the violations mentioned above in the table.

The Authority noted that since the Respondent had taken Permission dated 9/6/21 for erection of 2 shacks and 15 huts/cottages consisting of 30 rooms in property bearing Sy No. 211/2-A of MandremPernem, the Authority discharges the SCN to the extent of (a) Cottages Blocks – 15, (b) Restaurant -1.

The Authority further noted that the Respondent was silent and has not placed any documents on records besides the Permission issued by the Authority to substantiate the fact that the structures at (c) Swimming Pool, (d) RCC platform, (e) Structure on the eastern side and (f) RCC underground water tank are erected with any permissions. The Respondent being silent clearly proves that he has no documents to prove the legality for the violations noted at(c), (d), (e) and (f) of the Show Cause Notice hence calls for demolition.

The Authority decided to discharge the SCN to the extent of (a) Cottages Blocks – 15, (b) Restaurant -1. And demolish the violations noted at (c) Swimming Pool, (d) RCC platform, (e) Structure on the eastern side and (f) RCC underground water tank.

Case No 1.12

To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, AnjunaBardezGoa against Mr. Rajendra Kamra Ashwem Beach with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez,Goa against M/s Lucky Real Tech Pvt Ltd through Lalit Arora, M/s Maargrit Beach Resort Goa Ashwem Beach through Pankaj Chopra and Sayam Thakral, with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa.

On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

During 326th GCZMA meeting held on 27/10/2022. Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by Expert Member (GCZMA). Ld advocate present on behalf of Lucky Real Tech submitted that he has not done any violation, further he stated that he submitted before Hon'ble

Signature

Signature

NGT that there is no violation and Hon'ble NGT has discharged the proceedings against him. None appeared for Maargrit Beach Resort and Satyam Thakral.

The Authority after hearing both the parties decided to drop the proceedings with respect to Lucky Real Tech Pvt Ltd through Lalit Arora as per the order passed by NGT and to continue the proceedings on other parties issue fresh notices on Mr. Satyam Thakral and Pankaj Chopra for M/s Maargrit Beach Resort the matter is posted on 24/11/2022 at 3.30 pm.

The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued to the parties.

Upon the direction of the Hon'ble NGT in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn. Accordingly Show Cause notice was issued to Mr. Rajendra Kamra for erecting Metal fabricated structure having bitumen roofing with bison panel walls on Concrete Plinth.

The said matter was placed on 334th GCZMA meeting held on 09/03/2023 Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra. Advocate Akshata Gawas appeared for the Respondent Mr. Pankaj Chopra (M/s Maargrit Beach Resort). Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra submitted that Show Cause Notice is not received by him. The NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra.

The Authority after hearing all the parties decided to bifurcate the cases and hear the Respondents individually. Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm.

The said matter was deliberate during 336th GCZMA meeting held on 21/03/2023 Advocate Basilo Pacheco appeared for the Complainant. Advocate Nitin Sawant remained present for Mr. Rohit Kher, Mr. Anil Sharma and Mr. Arun Bhalla who are the new purchaser of the property belonging to Mr. Satyam Thakral. Advocate Kajal Bandodkar remained present for Pankaj Chopra (M/s Maargrit Beach Resort) and Advocate C. Lobo appeared for Rajendra Kamra. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar.

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The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filling replies by Mr. Satyam Thakral and Pankaj Chopra and decided to bifurcate the cases and hear all the 3 Respondents individually.

Oralia Resorts vs Rajendra Kamra

During 347th meeting held on 22/06/2023. Advocate Gauresh Malik appeared for the Complainant Adv for Cochin Estate appeared for 2nd Complainant Adv Pankaj Vernekar appeared for the Respondent and sought for time

The Authority after hearing both the parties decided to hold a Site inspection on 30/06/2023 at 11 am onwards post the matter on 06/07/2023 at 3.00 pm for arguments.

With regard to hearing in Rajendra Kamra on 348th GCZMA meeting held on 06/07/2023:

Advocate Babra Andrade present on behalf of the Complainant Chandan Korjuenkar. Advocate Andrea Rodricks present on behalf of the Complainant M/s Cochin. Advocate Pankaj Vernekar present on behalf of the Respondent Rajendra Kamra. Advocates for all the parties acknowledged of having received the Site Inspection report. Advocate for the Respondent sought time to file appropriate reply/ objections on the Site Inspection Report.

Authority considered the request and granted time to the Respondent to file reply/objection to the Site Inspection. Posted the matter on 10/08/2023 at 3.00 pm.

The said matter was placed on 354th GCZMA meeting held on 16/07/2023. Advocate for the Complaint present. Advocate for the respondent present.

The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.

However on 24/08/2023 matter could not take place. Further the matters are posted on 29/08/2023 at 3.00 pm.

The said matter was placed on 357th GCZMA meeting held on 29/08/2023. Mallik for the Complainant present. Adv for Cochin Estate appeared for 2nd Complainant. Advocate Pankaj Vernekar for the Respondent present. Advocate for complainant sought time to submit additional submissions.

The Authority after hearing both the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties.

The said matter was placed on 359th GCZMA meeting held on 07/09/2023 the proceedings to be read as under: Advocate for the Respondent present. Advocate for the



Complainant present. The Authority after hearing the Complainant decided to post the matter to pass appropriate order.

Proceeding: Complainant absent Respondent absent

DECISION: The Authority decided to adjourned the pronouncement of order as both the parties were absent for the hearing. Notice to be issued to the parties to remain present for pronouncement of Order on the 16/11/2023.

Case No1.13

To decide on the illegal construction carried out by the Robert Fernandes in the property bearing Sy No. 267/36 Mandrem.

Background:

The Hon'ble National Green tribunal vide order dated 06/03/2023 directed the GCZMA to check the current position of the spot as to whether there are illegal structure standing thereon, which is being stated by the Mr Umesh Jagannath Phadte in his petition before the NGT.

The Expert Members, along with the Field Surveyors of the GCZMA carried out Site Inspection on 15.3.2023 and observed the following structures are existing at the site.

- i. Ground plus one wooden structure abetting to the beach towards the landward side. P.C.C. and tiled flooring
- ii. Bar Counter with kitchen permanent structure R.C.C.slab/Staircase
- iii. Behind the bar cottage permanent structure comprising of two rooms
- iv. Behind toilet was observed with water tank, Toilet is permanent structure
- v. Cottage of permanent nature comprising of 2 rooms
- vi. G+1 R.C.C. permanent structure villa comprising of 3 rooms on the first floor and 3 rooms on the Ground floor.
- vii. Stage was observed. It is in concrete /P.C.C.
- viii. Staircase of laterite to approach the shack from the beach
- ix. 27 Sunbeds were observed on the beach.

That Show Cause Notice was issued to the parties pointing out the illegalities The alleged Violator did not file any Reply to the Show Cause Notice.

The said matter was placed on 340th Meeting held on 13/04/2023 Adv G. Naik for the Respondent present and seeks time to file reply. Adv undertakes to file vakalatnama The Authority considered the request and posted the matter on 11/05/2023.

During 347th meeting held on 22/06/2023. Complainant absent. Adv Abhijit Gosavi present for the Respondent.

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375th MINUTES OF THE MEETING HELD ON 30/11/2023 IN THE
CONFERENCE HALL OF GOA COASTAL ZONE MANAGEMENT
AUTHORITY, DEMPO TOWER, PATTO, PANAJI GOA.

The following members were present for the meeting on 29/11/2023

1. Secretary, Environment & Climate Change /Chairman(GCZMA)
2. Director, Environment & Climate Change /Member Secretary, (GCZMA)
3. Mrs Radha Rao, Expert Member, (GCZMA)
4. Shri Ganesh Velip, Expert Member, (GCZMA)
5. Dr. Sushant Naik, Expert Member, (GCZMA)
6. Shri. Dilip Arolkar, Expert Member, (GCZMA)

At the outset Chairman (GCZMA) welcomed the members of GCZMA present for the meeting and thereafter the following agenda items were taken up for discussion and decision.

Item No .1

Case No 1.1

To decide on Complaint from Arun de Sequeira Nazareth and Victor Manuel de Sequeira Nazareth, with regards to illegal construction of a structure of laterite stones in the in the bundh in property bearing Sy.No 197/1 of village Goa Velha by Neween Figueiredo and ors.

Background: The office of GCZMA is in receipt of Complaint dated 17/03/2023 from Arun de Sequeira Nazareth and Victor Manuel de Sequeira Nazareth, Both Residents of E-324, Fontainhas, Panaji, Goa with regards to illegal construction of a structure of laterite stones in the in the bundh in property bearing Sy.No 197/1 of village Goa Velha by Neween Figueiredo, Steve Figueiredo, Paulo Figueiredo and Julie Nunes e Figueiredo all R/o H.No 1109, Morgado, Goa Velha, Postal Code 403108.

The technical team attached to this office had conducted a site visit and has seen the gross violations on the site.

During 350th meeting held on 20/07/2023 Advocate Riya Rodrigues appeared for the Complainant and filed her Vakalatnama. Respondent present in person.

The Authority after hearing both the parties directed Respondent to collect a copy of the site inspection report and file reply and further posted the matter on 24/08/2023 at 3.00 pm.

matter . The Authority after detailed discussion and deliberation has decided to issue fresh hearing notice to the Respondent granting last and final opportunity in interest of principal of natural justice and further directed the complainant to collect the copies of reply and posted the matter on 30/11/2023 at 3.00pm.

Proceeding: Advocate for the Complainant present. Advocate for the Respondent present.

Decision: As order is not ready matter is posted on 14/12/2023 at 3.00pm.

Case No.1.23

To decide on a Complaint /Representation dated 09/08/2023 from Mr. Yuvraj K. Bandodkar, R/o SX-2, 6th Floor, Indraprastha Building Panaji Goa against Welcome Restaurant and Juice Bar, for running a restaurant illegally in Sy.No 360/10 of village Anjuna Bardez thereby violating the CRZ norms

Background: The office of GCZMA is in receipt of Complaint /Representation dated 09/08/2023 from Mr. Yuvraj K. Bandodkar, R/o SX-2, 6th Floor, Indraprastha Building Panaji Goa against Welcome Restaurant and Juice Bar, for running a restaurant illegally in Sy.No 360/10 of village Anjuna Bardez thereby violating the CRZ norm after the receipt of the complaint the said site was verified by the Engineers attached to this and has submitted a report .

Decision: The Authority adjourned the matter and posted on 14/12/2023 at 3.00pm.

Case No 1.24

To decide on complaint from Mr. Chandan Suryakant Khorjuvekar, Anjuna Bardez Goa against Mr. Rajendra Kamra @ Oralia Resort with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem, Pernem, Goa

Background: The Office of the Goa Coastal Zone Management Authority is in receipt of a complaint letter dated 14/07/2022 from Mr. Chandan Suryakant Khorjuvekar, R/o H. No 98/9, Bandirwaddo, Anjuna Bardez,Goa with regards to Illegal construction in the property bearing Sy No. 211/2-A of Ashwem, Mandrem Village, Pernem Goa by Oralia Resort. On receipt of complaints, the Engineers and Expert Member attached to the office did the site inspection.

During 326th GCZMA meeting held on 27/10/2022. Advocate appeared on behalf of Complainant and filed written submissions on site inspection report submitted by Expert Member (GCZMA).

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The term of GCZMA got expired on 31/10/2022, the GCZMA again reconstituted on 27/12/2022. Fresh Personal Notices were issued.

Upon the direction of the Hon'ble NGT in its order dated 23/12/2022 the site was inspected by the GCZMA team and a report was drawn. Accordingly Show Cause notice was issued to Mr. Rajendra Kamra for erecting Metal fabricated structure having bitumen roofing with bison panel walls on Concrete Plinth.

The said matter was placed on 334th GCZMA meeting held on 09/03/2023 Advocate Pankaj Vernekar appeared for the Respondent Mr. Rajendra Kamra@ Oralia Resort. Advocate Gauresh Malik appeared for the Complainant Mr. Chandan Khorjuvekar. Advocate for the Respondent Mr. Rajendra Kamra@ Oralia Resort submitted that Show Cause Notice is not received by him whereas the NGT directed the parties to appear before GCZMA on 09/03/2023. The Copy of the Show Cause Notice is given to the advocate appeared for Mr. Rajendra Kamra@ Oralia Resort . Further, the Authority decided to post the mater on 21/03/2023 at 3.00 pm.

The said matter was deliberate during 336th GCZMA meeting held on 21/03/2023 Advocate Basilo Pacheco appeared for the Complainant and Advocate C. Lobo appeared for Rajendra Kamra@ Oralia Resort_. Advocate for Rajendra Kamra filed reply. Advocate Nitin Sawant accepted the show cause notice and the violations and stated he will file appropriate reply in his case. Further, he sought copy of complaint, Show cause Notice and site inspection report which were furnished to him and to the advocate Kajal Bandodkar.

The Authority after hearing the parties decided to post the matter on 05/04/2023 at 3.00 pm for filling reply.

During 347th meeting held on 22/06/2023. Advocate Gauresh Malik appeared for the Complainant .Adv Pankaj Vernekar appeared for the Respondent and sought for time . The Authority after hearing both the parties decided to hold a Site inspection on 30/06/2023 at 11 am onwards post the matter on 06/07/2023 at 3.00 pm for arguments.

The said matter was deliberated in 348th GCZMA meeting held on 06/07/2023 the minutes to be read as under: Advocate Babra Andrade present on behalf of the Complainant Chandan Korjuenkar. Advocate Andrea Rodricks present on behalf of the Complainant M/s Cochin. Advocate Pankaj Vernekar present on behalf of the Respondent Rajendra Kamra. Advocates for the Respondent acknowledged of having received the Site Inspection report and sought time to file appropriate reply/ objections on the Site Inspection Report.

Authority considered the request and granted time to the Respondent to file reply/objection to the Site Inspection. Posted the matter on 10/08/2023 at 3.00 pm.

The said matter was placed on 354th GCZMA meeting held on 16/07/2023. Advocate for the Complainant present. Advocate for the respondent present. The Authority after hearing both the parties decided to post the matter on 24/08/2023 at 3.00 pm.

However on 24/08/2023 matter could not take place. Further the matters are posted on 29/08/2023 at 3.00 pm.

The said matter was placed on 357th GCZMA meeting held on 29/08/2023. Mallik for the Complainant present. Adv for Cochin Estate appeared for 2nd Complainant. Advocate Pankaj Vernekar for the Respondent present. Advocate for complainant sought time to submit additional submissions.

The Authority after hearing both the parties decided to post the matter on 07/09/2023 at 3.00 pm for filling synopsis by both the parties.

The said matter was placed on 359th GCZMA meeting held on 07/09/2023 the proceedings to be read as under: Advocate for the Respondent present. Advocate for the Complainant present. The Authority after hearing the Complainant decided to post the matter to pass appropriate order.

The said matter was taken up in 364th meeting of GCZMA held on 23/10/2023 the minutes to be read as under: Complainant absent Respondent absent The Authority decided to adjourned the pronouncement of order as both the parties were absent for the hearing. Notice to be issued to the parties to remain present for pronouncement of Order on the 16/11/2023.

The said matter was deliberated in 368th meeting held on 16/11/2023 the minutes to be read as under: As order is not ready the Authority posted the matter on 30/11/2023 at 3.00pm.

Proceeding: Advocate for Complainant present. Advocate for the Respondent present.

Decision: The Authority decided to communicate the order to the parties.

Case No 1.25

To decide on a complaint dated 27/10/2022 and also from Goa Foundation dated 21/10/2022; with regards to the violation of NOC dated 08/07/2022 issued by GCZMA to Mr Lloyd Joachim Fernandes, in the property bearing survey no 158/1 of Calangute Village within the NDZ



Government of Goa
Department of Environment & Climate Change
4th Floor, Dempo Tower, Patto, Panaji-Goa
 Phone Nos.: 0832-2951089 e-mail: dir-env.goa@gov.in

No. 15-5-2022/DIR/ENVT & CC/ 905

Date: 5/10/2023

To,
The Director,
 National Centre for Sustainable Coastal Management,
 Anna University Campus,
 Chennai 600025.

Sub: Shape file of CZMP 2011 of State of Goa in 1:4000 Scale.
Ref : No.NCSCM/CZMA/Goa/23-395/EDC dated 04/09/2023.

Sir,

Enclosed herewith is the communication received from the Department of Settlement & Land Records, Panaji-Goa. As stated in said letter overlapping and voids at boundaries of villages cannot be ruled out therefore a discrepancies may be recorded on the CZMP maps in 1:4000 Scale as follows "CZMP 2011 map is subject to variation if there are alteration carried out of village boundaries by the State of Goa, which updation shall be further done in CZMP 2011 by NCSCM".

The CZMP maps in 1:4000 scale may be updated by your Institution with latest village wise shape file prepared by State of Goa and shared with you on 7/7/2023. Accordingly the delineation on LTL/HTL should also be appropriately updated in the CZMP map in 1:4000 scale as per shape files provided on 7/7/2023. The letter from DSLR dated 3/10/2023 is enclosed for your reference.

Yours faithfully

(Dr. Levinson J. Martins)
Director (Environment & CC)

a/c

Encl: As above.

Copy to:

1. The O.S.D to Hon'ble Minister for Environment & Climate Change, Secretariat, Porvorim-Goa.
2. P.A. to Secretary (Environment & Climate Change), Secretariat, Porvorim-Goa.

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Director/Jt. Secretary (ENV)
Invoice No.: 2165
Date: 03/10/2023

GOVERNMENT OF GOA

**DIRECTORATE OF SETTLEMENT AND LAND RECORDS,
PANAJI - GOA.**

Phone: (0832) - 2422036, 2422453 Fax: 2234360 Email: dir-land.goa@nic.in

No.19/DSLRL/Re- Cell/ NCSCM/138/14

Date: 03/10/2023

To,
The Director,
Directorate of Environment and Climate Change,
4th Floor, Dempo Towers,
Panaji-Goa.

Sub: Shape file of CZMP 2011 of State of Goa in 1:4000 scale.
Ref: Letter No.2-84-2023/ENVT & CC/DIR/782 dated 11/09/2023.

Madam,

With reference to the above we have to submit that in order to prepare the CZMP maps in the scale of 1:4000 the following steps may be adhered

- 1) The delineation line of the LTL/HTL be over laid on the latest village wise shape files prepared by the State of Goa and shared with NCSCM on 07/07/2023. It would be appropriate to update the CZMP maps as per these shape files so that there are no major discrepancies.
- 2) The possibilities of overlapping and voids at boundaries of the villages cannot be ruled out. The State of Goa undertakes to carry out the corrections of these boundaries on case to case basis as and when such omissions are pointed out to us by affected parties.
- 3) The updation of CZMP maps may be done as per revenue village boundaries and by taking into consideration amended CRZ Notification 2011 which amendment is dated 25/05/2020 as per survey boundaries contained in the shape file plans prepared by the State of Goa.
- 4) A disclaimer may also be added by the NCSCM that the CZMP 2011 map is subject to variation if there are alterations carried out to village boundaries by the State of Goa, which updation shall be further done in CZMP 2011 by NCSCM.

The above steps if initiated shall enable NCSCM Chennai to prepare the CZMP 2011 maps in 1:4000 scale.

Yours Faithfully,

(Johnson Bedy Fernandes)

Director

Settlement & Land Records

Copy To

- 1) PA To Secretary (Revenue), Secretariat, Porvorim Goa.
- 2) OSD to Hon'ble Minister for Environment & Climate Change, Secretariat, Porvorim Goa
- 3) Jt. Secretary (Revenue), Secretariat, Porvorim Goa.
- 4) Under Secretary (Revenue I), Secretariat, Porvorim Goa.

No. NCSCM/CZMA/Goa/23- 476 /EDC

dated 27/10/2023

TO

The Director, Environment & Climate Change,
Department of Environment & Climate Change,
Government of Goa,
4th Floor, Dempo Towers, Patto, Panaji, Goa – 403 001.

SUB: SUBMISSION OF 1:4000 SCALE DRAFT CZM MAPS BASED ON SHAPEFILES OF CADASTRAL DATA PROVIDED BY DSLR TO NCSCM ON 7/07/2023 - REG.

Ref: 1. NCSCM email dated 18/08/2023 regarding errors observed in the modified downloaded cadastral data of Goa.

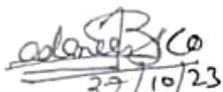
2. Your letter No. 15-5-2022/DIR/ENVT & CC/905 dated 5/10/2023.

With reference to your letter dated 5/10/2023 cited above, the pdf copies of the draft CZM maps (2011) of Goa on 1:4000 scale prepared by replacing the Cadastral data layer with the georeferenced shapefiles of cadastral data provided by DSLR, Goa to NCSCM on 7/07/2023, with discrepancies in the Shapefiles of overlapping and voids at village boundaries on the approved CZMP data, are enclosed herewith. Kindly confirm for submitting the hard copy prints.

For any such discrepancy or other discrepancies in the maps which may arise due to the discrepancies in the Shapefiles of DSLR of overlapping and voids at village boundaries, the office of DSLR, Goa will alone be responsible and all questions in this regard should be addressed to DSLR, Goa.

With reference to your request at para 2 of your letter No. 15-5-2022/DIR/ENVT & CC/905 dated 5/10/2023, that the delineation on LTL/HTL should also be appropriately updated in the CZMP map in 1:4000 scale as per shapefiles provided on 7/7/2023, it is stated that the LTL/HTL, ESA and CRZ have already been approved by the MoEF&CC as part of the CZMP of Goa and no changes can be made to LTL/HTL, ESA and CRZ, without the approval of MoEF&CC, New Delhi. In this regard, you are requested to kindly approach MoEF&CC, New Delhi, to update/change the HTL/LTL etc.

This completes the contract for preparation of CZM maps of Goa (2011) on 1:4000 scale. Kindly note that the CZM maps of Goa (2011) on 1:4000 scale approved by the GCZMA were submitted by the GCZMA to MoEF&CC on 23/08/2022 and the Shapefiles of the same CZM maps of Goa (2011) on 1:4000 scale were submitted by NCSCM in a CD vide NCSCM letter No. NCSCM/CZMA/Goa/23-395/EDC dated 4/09/2023.



Dr. Badarees K O
For Director, NCSCM.

Encl: pdf copies of the draft CZM maps (2011) of Goa on 1:4000 scale.

Copy to: The Secretary (Environment & Climate Change), Secretariat, Porvorim, Goa.

N/I

No.6-6-2023/GC&EMS/Proposal/SaaS

Date: 30/01/2023

Department of Environment and Climate Change has notified the noise action plan where in application are required to submit an application to Goa State Pollution Control Board and seek their report in order to hold a public / private functions at present the application are being processed in the office of Dy. Collector to the Goa State Pollution Control Board and the applications are required to submit the form physically to the Goa State Pollution Control Board at Saligoa this cause great difficulties to the applicants and also cause delay in processing.

Now Goa Coastal and Environment Management Society is in receipt of proposal from Ahasolar Technologies Limited for creation of an Online portal to process such applications **Without any cost of the State Government** the details of the proposal are as follows

Model	Description	Fees (In Rs.)
Model: SaaS Model	<p>A fully functional in Goa Unified Single Window Portal to Process Applications for Amplified Sound Licence</p> <ol style="list-style-type: none"> 1. Customized Portal for Goa to manage the Applications for Sound Licence in the State of Goa 2. Maintainance of Portal 3. Cloud Server & Server Charges 4. Any update related to the policy and scheme 5. Availability on Web and App 6. Mobile App development and maintenance 	Rs. 225/- (Plus taxes) per Application received at the portal

The agency has enclosed two such work orders issued by Goa Energy Development Agency to their firm for generating an Online portal for processing application of solar roof top subsidy and Electric Vehicles subsidy said order is placed in file at page 39/C to 40/C

It is now therefore proposed to issue work order to Ahasolar

Technologies Limited to create a Online portal for processing applications related to noise rules wherein they will charge Rs. 225 per application from the applicant. It is proposed to issue work order on behalf of Goa Coastal and Environment Management Society and include additional Rs. 25 per application for the Society.

*LSMC
30/6/23*

(Sanjeev Joglekar)
Addl. Project Director (GC&EMS) &
OSD Environment & CC

Envmt
4366/E
7/23

~~Project Director (GC&EMS) :
Director (Dept of Envmt&CC)~~

*Butte
7/7/23*

~~Secretary (Envt. & CC):
Chairman (GC&EMS)~~

A meeting with the PP is scheduled on 12.7.23 at 5.00 PM, under the chairpersonship of Hon'ble Minister (Envt.). The procedural and legal issues may be deliberated upon after presentation to finalise the proposal.

~~Hon'ble Minister for Environment & CC:~~

~~Hon'ble Minister (Envt)~~

*12
7-7-23*

ex labour appeal and after the discuss & deliberation file may be put up again

[Signature]

~~Dir of Envmt & CC~~

Office of the Minister for PWD
ENVIRONMENT & CLIMATE CHANGE
LAW & JUDICIARY, LEGISLATIVE AFFAIRS
Inward No. 87
Date: 07.07.2023

Director's Secretary (ENV)
Inward No. 1255
Date: 07/07/2023

No: 6-6-2023/GC&EMS/Project/SaaS/
O/o GC&EMS
Date: 25 / 07 / 2023.

Sub: Empanelment of agency for hiring of Development of Unified single Window Portal on software as a service (SaaS) Mode

The Hon'ble minister for Environmental and Climate Change had assured in the last Assembly session that the procedure for application for permission under Noise rules would be simplified.

At present the applications are received by the deputy collector office and then forwarded on email to Department of Environment / Goa State Pollution Control Board or the applicant has to physically submit the applications.

The majority of applications received are for events related to marriages and religious events.

In addition the Department of Environment has various Boards / Authorities where in applications as well as complaints need to be addressed by the said Boards and Authorities.

It is proposed to issue an Expression of interest for Development of Online portal to process applications as well as complaints. The Developer will have to develop the portal, fulfill the safety and audit requirement of NIC , host the portal on cloud without cost to the Government and charge the applicant / complainant for every application /complaint.

The State Government has constituted the Goa Coastal Environment Management Society with objectives to carry out scientific studies and environmental restoration projects. It is proposed to issue an expression of interest through Goa Coastal & Environment Management Society (GC&EMS) to identify a Developer for providing the said Online Portal solution to process applications and complaints in Department of Environment & Climate Change and various Boards and Authorities under its Administrative Control.

The draft expression of interest for selection of Developer for Development and Maintenance of Online Portal for five years and extendable for further five years placed in file at page 48/c to 63/c.

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(Sanjeev Joglekar)
Addl. Project Director &
OSD Environment & CC

Project Director (GC&EMS):
Director (Dept of Env't&CC)

Handwritten signature

Secretary (Env't & CC):
Chairman (GC&EMS)

Handwritten signature
22.8.23

Hon'ble Minister for Environment & CC:

Handwritten signature

Stamp: 4585/F, 22/08/23

Dir of Busi acc / ~~Project Director (GC&EMS)~~

Handwritten signature

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22-08-2023